

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**CP/310/00151/2017**

**in**

**OA/310/01929/2017**

**Dated Tuesday the 20<sup>th</sup> day of February Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

R.Manivannan,  
Senior Section Engineer,  
Permanent Way,  
Mayiladuthurai / S. Rly.,  
Tiruchirapalli Division. ....Applicant

By Advocate M/s. Ratio Legis

Vs

- 1.Union of India rep by,  
Sri K. Rajendran,  
The Sr. Divisional Engineer / C,  
Tiruchirapalli Division,  
Southern Railway.
- 2.Sri. V. Sankaran,  
The Divisional Personnel Officer,  
Tiruchirapalli Division,  
Southern Railway. ....Respondents

By Advocate Mr. M. T. Arunan

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this CP alleging wilful disobedience by the respondents of the order passed by this Tribunal dt. 14.12.2017 passed by this Tribunal in OA 1929/2017. Notice was issued to the respondents.

2. Learned counsel for the applicant submits that the applicant wished to withdraw the CP. He has also made an endorsement in the CP records.

3. Learned counsel for the CP respondents, however, submits that the applicant, without waiting for the time limit for passing the order to be over, had filed this CP to intimidate the authorities which is an abuse of the process of law.

4. As the CP applicant does not wish to press the CP, the same is permitted to be withdrawn. Accordingly, CP is dismissed as withdrawn. Notices are discharged.

5. If respondents find any misconduct on the part of the CP applicant, they are at liberty to proceed against him in a manner known to law.

**(R. Ramanujam)  
Member(A)  
20.02.2018**

SKSI